

Loans Advanced by India

6631. SHRI MURASOLI MARAN: Will the Minister of FINANCE be pleased to state:

(a) the amount of loans Advanced to other countries by India from 1959 to 1967 country-wise;

(b) the terms and conditions thereof; and

(c) when these loans are repayable?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) to (c). A statement giving the information is laid on the Table of the House. [Placed in Library. See No. LT-800/68].

Income Tax and Wealth Tax Arrears Due From Cinema Owners of Bombay and Poona

6632. SHRI KASHI NATH PANDEY: Will the Minister of FINANCE be pleased to state:

(a) the amount of Income-Tax and Wealth Tax arrears for the last two years ending the 31st March, 1968 outstanding against the owners of cinemas in Bombay and Poona and the names thereof;

(b) whether it is a fact that they have been evading the payment of taxes and, if so, the measures being adopted to recover the taxes in full from them?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) and (b). The information is being collected and will be laid on the Table of the House as early as possible.

Irrigation in Madhya Pradesh

6633. SHRI G.S. MISHRA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the number of schemes forwarded by the Government of Madhya Pradesh for improving the irrigation in the State since 1963;

(b) their names, capital cost, and the position at present; and

(c) the reasons for the delay in sanctioning them?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASHAD): (a) to (c). A statement is laid on the Table of the House [Placed in Library. See No. LT-801/68].

Cochin Custom House

6634. SHRI E. K. NAYANAR: SHRI A. K. GOPALAN: SHRI VISWANATHA MENON: SHRI P. P. ESTHOSE:

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 967 on the 19th February, 1967 and state:

(c) the charges against the officer of the Cochin Custom House, who was under suspension in October, 1964;

(b) the documents which the officer has substituted;

(c) whether Government propose to institute a high level enquiry to investigate the manner in which case was withdrawn; and

(d) if not, the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) This officer was charged with having received illegal gratification from persons with whom he had official dealings.

(d) The officer was alleged to have substituted office copies of two letters containing incriminating facts against him with forged letters omitting the incriminatory portions.

(c) and (d). The case was withdrawn on the advice of Special Police Establishment who felt that there was not sufficient evidence to get a conviction. In the meantime, the officer had been removed from service on the basis of the disciplinary proceedings